

CONFIDENTIAL
TIME BOUND.
HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No.HHC/VIG/GEN/STAT/93-VI- 2435
Dated: Shimla the 16th October, 2014.

From

18

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla-171001.

To

All the Judicial Officers (by name),
in Himachal Pradesh.

Subject:- Orders dated 10.3.2014, passed by Hon'ble Apex Court in W.P. (Civil) No. 536/2011, titled Public Interest Foundation & Others vs. Union of India & Anr.- Immediate remedial steps, towards disposal of cases involving sitting Members of Parliament/ Legislative Assemblies thereof.

Sir,

Please refer to this Registry letter No. HHC/Rules/SC/Imp. Judgments/ 2014-8377, dated 4th/ 7th April, 2014, on the subject cited above, whereby a copy of orders passed by Hon'ble Apex Court on 10.3.2014 in WP. (Civil) No. 536 of 2011, titled Public Interest Foundation & Others vs. Union of India & Anr was sent to you for strict compliance. The aforesaid order of the Hon'ble Apex Court is required to be complied with immediately, without any loss of time.

In continuation of aforementioned letter, I have been directed to request you to prepare a list of cases involving sitting Members of Parliament and Members of Legislative Assembly who have charges framed against them for the offences as specified in Section 8(1), 8(2) and 8(3) of the Representation of People Act, 1951 and also take immediate remedial steps to dispose of such cases expeditiously as per mandate of Hon'ble Supreme Court, under intimation to this Registry.

Any deviation to the aforesaid directions shall be viewed seriously.

Please acknowledge receipt hereof.

Yours faithfully,

Arvind Malhotra
(Arvind Malhotra)

2436-42 Registrar (Vigilance) *u*

Endst No.HHC/VIG/GEN/STAT/93-VI-

18
Dated: 16th October, 2014.

Copies forwarded for information to:-

1. The Deputy Registrar-cum- Special Private Secretary to Hon'ble the Chief Justice.
2. All the Additional Registrars.
3. All the Secretaries to the Hon'ble Judges
4. The Secretary/Private Secretaries/ P.As to the Worthy Registrar General/ Registrar (Rules)/ Registrar (Vigilance)/ Registrar (Judicial & Judges Branch/ Registrar (Administration) Central Project Coordinator and OSD Protocol/ Assistant Coordinator, Main Mediation Centre.
5. The Assistant Registrar (Vigilance)/the Assistant Registrar (Inspection) and the Assistant Registrar (Rules).
6. The Technical Director, NIC for uploading the same on the High Court website.
7. Guard file.
(Sl. Nos. 1 to 7, High Court of H.P.).

So
Additional Registrar (Vigilance). *u*